23 Prevention of

ORDINANCES PROMULGATED BY THE PRESIDENT

THE MINISTER FOR LAW AND MINORITY AFFAIRS (SHRI C. C. BISWAS): Sir, on behalf of Shri Satya Narayan Sinha, I beg to lay on the Table a copy each of the following Ordinances under sub-clause (a) of clause (2) of Article 123 of the Constitution:—

- (i) The Foreigners Laws (Amendment) Ordinance, 1957 (No. 1 of 1957). [Placed in Library. See No. S-17/57.]
- (ii) The Prevention of Corruption (Amendment) Ordinance, 1957 (No. 2 of 1957). [Placed in Library. See No. S-18/57.]

TWENTIETH REPORT OF THE PUBLIC ACCOUNTS COMMITTEE (1955-56)

Shri R. M. Deshmukh (Bombay): Sir, I beg to lay on the Table a copy of the Twentieth Report of the Public Accounts Committee (1955-56) on the Delhi Road Transport Authority (Bus-Section), Vol. II—Evidence.

THE PREVENTION OF CORRUP-TION (AMENDMENT) BILL, 1957

> गृह-कार्य मंत्री (श्री गोविन्द बल्लभ पंत) : मैं प्रस्ताव करता हं कि :

'भ्रष्टाचार निजारण स्रक्षिनियम, १६४७ में स्रौर संशोधन करन किवधयक क पर:स्थापन की स्रनुमति दी जाय।"

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Prevention of Corruption Act, 1947."

The motion was adopted.

श्री गोविन्द बल्लभ पंत: मै विधयक को पुर:स्थापित करता हूं।

MR. CHAIRMAN: The House standsadjourned till 11 o'clock tomorrow.

The House then adjourned at twenty minutes past twelve of the clock till eleven of the clock on Tuesday, the 19th March 1957.